

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S AAR VEE PRINTERS PVT. LTD.**

<u>RELEVANT PARTICULARS</u>		
1.	Name of Corporate Debtor	M/S AAR VEE PRINTERS PVT. LTD.
2.	Date of Incorporation of Corporate Debtor	11 th June 2004
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, New Delhi under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN: U22219DL2004PTC126901
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: B-235, Naraina Industrial Area, Phase – I, New Delhi – 110028
6.	Insolvency Commencement Date in respect of Corporate Debtor	21 st February 2022 (Order received on 25 th February 2022)
7.	Estimated date of closure of insolvency resolution process	20 th August 2022 (180 th Day from the date of the Commencement of the Insolvency Resolution Process)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Hans Raj Bhogra Reg. No.: IBBI/IPA-003/IP-N-00389/2021-2022/13940
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	5, Ground Floor, Garg Plaza, Bhera Enclave, Near Bhatnagar International School, Paschim Vihar, New Delhi – 110087 Email: hansrajbhogra@gmail.com
10.	Address and E-mail to be used for Correspondence with the Interim Resolution Professional	5, Ground Floor, Garg Plaza, Bhera Enclave, Near Bhatnagar International School, Paschim Vihar, New Delhi – 110087 Email: cirp.aarvee@gmail.com

11.	Last date for submission of claims	11 th March 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: http://ibbi.gov.in/home/downloads (b) At the Address mentioned at Column No.10.

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s Aar Vee Printers Pvt. Ltd.** on **21st February 2022**.

The creditors of **M/s Aar Vee Printers Pvt. Ltd.**, are hereby called upon to submit their Claims with proof on or before **11th March 2022** to the Interim Resolution Professional at the address mentioned against Entry No.10 only.

The financial creditors shall submit their Claims with proof by electronic means only. All other Creditors may submit the Claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the Entry No.12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against Entry No.13 to act as Authorised Representative of the Class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Hans Raj Bhogra
Hans Raj Bhogra

Interim Resolution Professional
M/s Aar Vee Printers Pvt. Ltd.

Place: New Delhi

Date: 28th February 2022